

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

UNSTARRED QUESTION NO:4337  
ANSWERED ON:06.09.2012  
PRICE OF NAXAVAR  
Das Shri Khagen

**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

- (a) whether the Government has directed the Buyer firm to keep the price of Naxavar an anti-cancer drug at affordable level;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government can issue compulsory licence under section 84 of the Patent Act; and
- (d) if so, the time by which the Ministry would issue compulsory licence on this?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR)

(a) & (b): Naxavar is a non-scheduled anti-cancer drug. In respect of drugs not covered under the Drugs (Prices Control) Order, 1995 i.e. non-scheduled drugs, manufacturers fix the prices by themselves without seeking the approval of Government/NPPA. Under the present framework of price fixation there are no controls on the launch price of non scheduled medicines.

(c) & (d): Controller General of Patents, Designs and Trade Marks (CGPDTM) has issued Compulsory License for `Sorafenib Tosylate` in March, 2012 to M/s NATCO Pharma Ltd. under Section 84 of the Patents Act.